

**SECTION-XV**

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

**INTERLOCUTORY APPLICATION NOS. 12-13****(Applications for Directions)****IN****CIVIL APPEAL NO. 2965 OF 1997**

STATE OF RAJASTHAN

...APPELLANT

VERSUS

THE SPENCON (I) LTD. &amp; ORS.

...RESPONDENTS

**OFFICE REPORT**

It is submitted that the applications in the appeal above-mentioned were listed before the Hon'ble Court on 14.12.2016, when the Court was pleased to pass the following Order:

**"At the request of Mr. S.S. Shamsbery, learned Additional Advocate General appearing for the petitioner-State, by way of last chance, eight weeks' further time is granted to the petitioner-State to serve notice upon Mr. Jitendra Patel through the High Commission of India in Kenya."**

It is submitted that pursuant to the order quoted above, Counsel for the appellant instead of filing affidavit of service of Notice to Mr. Jitendra Patel through the High Commission of India in Kenya, has on 10.2.2017 filed affidavit for bringing on record the subsequent events on behalf of the state of Rajasthan (copy of the same is circulated herewith for the kind persual of the Hon'ble Court).

Service is still incomplete on the applications.

The applications in the appeal above-mentioned are listed before the Hon'ble Court with this Office Report.

Dated this the 11<sup>th</sup> day of February, 2017.

ASSISTANT REGISTRAR

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